

Indian Forest (West Bengal Amendment) Act, 1975

14 of 1975

[06 May 1975]

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PREAMBLE

An Act to amend the Indian Forest Act, 1927, in its application to West Bengal.

WHEREAS it is expedient to amend the Indian Forest Act, 1927, in its application to West Bengal, for the purposes and in the manner hereinafter appearing;

It is hereby enacted as follows :-

1. Short title :-

This Act may be called the Indian Forest (West Bengal Amendment) Act, 1975.

2. Application of the Act :-

The Indian Forest Act, 1927 (hereinafter referred to as the said Act), shall, in its application to West Bengal, be amended in the manner hereinafter provided.

3. Amendment of section 68 of Act 16 of 1927 :-

In section 68 of the said Act,-

(a) in sub-section (1), in clause (b), for the words "the value

thereof", the words "an amount equivalent to double the market value thereof shall be substituted;

(b) in sub-section (2), for the words "or such value", the words "or such amount" shall be substituted;

(c) for sub-section (3), the following sub-section shall be substituted, namely:-

"(3) A Forest-officer shall not be empowered under this section unless he is a Forest-officer of a rank not inferior to that of a Forester, and the sum of money accepted as compensation under clause (a) of sub-section (1) shall in no case exceed the sum of one thousand one hundred and fifty rupees.".

4. Amendment of section 71 :-

In section 71 of the said Act,-

(a) for the words "ten rupees", the words "fifty rupees" shall be substituted;

(b) for the words "two rupees", the words "five rupees" shall be substituted;

(c) for the words "one rupee", the words "three rupees" shall be substituted;

(d) for the words "eight annas", the words "one rupee" shall be substituted.